



GOVERNMENT OF JAMMU & KASHMIR
Department of Law, Justice and Parliamentary Affairs,
(Litigation 3rd) Civil Secretariat Srinagar/Jammu

Circular

It has come to the notice of this department that various writ petitions have been filed against the Government regarding the issue of pay fixation in terms of SRO-149 of 1973 dated 07.04.1073 and more cases are pouring in seeking similar treatment on the analogy of cases settled on the basis of Court Orders and accordingly a conscious decision has been taken to approach the Hon'ble High Court with a prayer to have all such cases clubbed and seek appropriate orders so that a uniform course of action can be followed.

Accordingly all the Special Secretaries (Legal), Additional Secretaries (Legal), Senior Law Officers, Public Law Officers, Legal Assistants, and Junior Legal Assistants posted in different Departments are directed to furnish list/details of all such cases relating to issue of pay fixation in terms of provisions of SRO-149 of 1973 which are pending adjudication before the Hon'ble High Court Jammu/Srinagar within two days positively with a copy directly to Finance Department so that further action is taken in the matter for clubbing of all these petitions.

Sd/-
(Abdul Majid Bhat)
Secretary to Government

Special Secretariy (Legal)/
Additional Secretary (Legal)/
Senior Law Officer/
Public Law Officer/
Legal Assistant/
Junior Legal Assistant,

Department.

No.: LD(Lit)2018/70-Fin
Copy to the:

Dated:27.09.2018

1. Financial Commissioner/ Principal Secretary to Government/ Commissioner/ Secretary to Government/ Secretary to Government, _____
2. Director Litigation, Kashmir/Jammu.

